

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A.No.127/2013**

Thursday , this the 07th day of November, 2013

C O R A M :

**HON'BLE MR.JUSTICE A.K BASHEER, JUDICIAL MEMBER
HON'BLE Mr.RUDHRA GANGADHARAN, ADMINISTRATIVE MEMBER**

N.Satheesan
S/o.P Narayanan
Retired Assistant Provident Fund Commissioner
Residing at CRA 3A, Sree Chithira Lane,
Vanchiyoor, Thiruvananthapuram - **Applicant**

(By Advocate Dr.K.P Satheesan, Sr & Mr.P Mohandas – Not present)

Versus

1. **Union of India**
Represented by the Secretary
Ministry of Labour & Employment
Government of India
Shram Shakti Bhavan
Raffi Margh, New Delhi -110 001
2. **The Chairman**
Central Board of Trustees
Employees Provident Fund Organisation
Bhavishya Nidhi Bhavan
Bhikaji Cama Place, New Delhi – 110 066
3. **The Central Provident Fund Commissioner**
Employees Provident Fund Organisation
Head Office, 14, Bhikaji Cama Place
New Delhi – 110 066
4. **The Regional Provident Fund Commissioner – 1**
Employees Provident Fund Organisation
Regional Office, Thiruvananthapuram – 695 004 - **Respondents**

(By Advocate Mr.N.N.Sugunapalan,Sr with Mr.S Sujin for R 2-4)

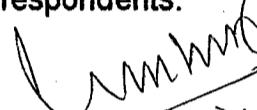
This application having been heard on 07th November, 2013 this
Tribunal on the same day delivered the following :-



ORDER**BY HON'BLE MR.JUSTICE A.K BASHEER, JUDICIAL MEMBER**

When this case is taken up for consideration, learned counsel for the respondents submits that the the reliefs sought by the applicant have already been granted to him. Applicant and his counsel are absent.

The Original Application is therefore closed as infructuous recording the above submission made by learned counsel for the respondents.

*Wrote***RUDHRA GANGADHARAN
ADMINISTRATIVE MEMBER**
**JUSTICE A.K.BASHEER
JUDICIAL MEMBER**

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